

(1) (2)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No. 222/2008  
In  
OA No. 1533/2003

*New Delhi this the 24<sup>th</sup> day of October, 2008.*

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J )  
Hon'ble Dr. Veena Chhotray, Member (A)**

R.V.V.N. Jagapathi Raju,  
R/o C-12, Shaman Vihar,  
Plot No. 9, Sector-23,  
Dwarka, New Delhi-110045

... Applicant

( Present None )

**VERSUS**

1. Shri Vijay Singh,  
The Secretary,  
Ministry of Defence, Govt. of India,  
South Block, New Delhi-110011
2. Lt. Gen. Goswami,  
Engineer-in-Chief Branch,  
Army Hqrs. Kashmir House,  
DHQ P.O. Rajaji Marg, New Delhi-110 011
3. Vice Admiral Ganesh Mahadevan,  
The Director General,  
Naval Project, Naval Base P.O.  
Visakhapatnam, Andhra Pradesh.

... Respondents

(By Advocate Shri Aditya Chhibber proxy for Ms. Jyoti Singh )

**O R D E R (ORAL)**

( Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

The stand taken is that there is full compliance of the Order. Of course, as we have seen from the rejoinder, the claim is disputed. But, however, in view of the disputed question of fact, remedy for the applicant is to come up with fresh OA, since the jurisdictions in the Contempt matters are limited. Without going into the merits of the case and without expressing any opinion either way, we close this application. Notices issued to respondents are discharged.

*Chhotray*  
( Dr. Veena Chhotray )  
Member (A)

*DR*  
( M. Ramachandran )  
Vice Chairman (J)